



**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - A No. - 17783 of 2019

Manish Kumar and 25 Ors.

.....Petitioner(s)

Versus

State of U.P. Thru Prin.Secy.Co-Operative Lucknow and Ors.

.....Respondent(s)

Counsel for Petitioner(s)	: Gaurav Mehrotra, Abhineet Jaiswal, Amrendra Nath Tripathi, Gaurav Mehrotra, Kshitij Mishra, Seema Gupta
Counsel for Respondent(s)	: C.S.C., Mayank Pathak, Rakesh Kumar Chaudhary, Vijai Pratap Singh

Alongwith

WRIT - A No. - 17788 of 2019

Kamlesh Kumar Verma and 21 Ors.

.....Petitioner(s)

Versus

State of U.P. Thru Prin.Secy. Co-Operative Lucknow and Ors.

.....Respondent(s)

Counsel for Petitioner(s)	: Gaurav Mehrotra, Amrendra Nath Tripathi, Harsh Vardhan Mehrotra, Kshitij Mishra, Rani Singh
Counsel for Respondent(s)	: C.S.C., Mayank Pathak, Rakesh Kumar Chaudhary, Vijay Pratap Singh

**Reserved on: 29.05.2026
Pronounced on: 25.08.2026**

Court No. - 17**HON'BLE RAJEEV SINGH, J.**

1. Heard Sri Gaurav Mehrotra, learned Senior Advocate assisted by Sri Utsav Mishra, Sri Harsh Vardhan Mehrotra and Sri Kshitij Mishra learned counsel for the petitioner, Sri Pritish Kumar, learned Senior Advocate assisted by Sri Ran Vijay Singh, learned counsel for the respondent no. 1, Sri D.K. Pathak, learned Senior Advocate assisted by Sri Vijay Pratap Singh, learned counsel for the respondent nos.4 to 6, Sri Mayank Pathak, learned counsel for the respondent no.5 and Sri Prashasth Puri - learned counsel for the respondent no.7.

2. The Writ-A No. 17783 of 2019 is filed with the following prayer:-

“Issue a writ, order or direction in the nature of certiorari quashing the impugned termination orders dated 07.06.2019 issued individually to the petitioners by Managing Director, Uttar Pradesh Cooperative Bank i.e. Respondent No.6, copies whereof are annexed as Annexure-1 to Annexure-26 respectively this Writ Petition.

Issue a writ, order or direction in the nature of certiorari quashing the impugned order dated 04.06.2019 issued by Uttar Pradesh Co-operative Institutional Services Board, respondent No.7 copy whereof is annexed as Annexure-27 to this Writ Petition.

Issue a writ, order or direction in the nature of certiorari quashing impugned decision dated 30.05.2019 of the Board of Directors, Uttar Pradesh Cooperative Bank Limited, the Respondent No.5, in so far as the same relates to the cancellation of appointments of the Petitioners, copy whereof is annexed as Annexure-28 to this Writ Petition.

Issue a writ, order or direction in the nature of certiorari quashing the impugned order dated 24.05.2019 issued by the Respondent No.3, the Registrar cum Commissioner, Cooperative Societies, Uttar Pradesh, Lucknow, copy whereof is annexed as Annexure-29 to this Writ Petition.

Issue a writ, order or direction in the nature of certiorari quashing the impugned order dated 27.04.2019 issued by respondent No.2 i.e. the Principal Secretary Cooperative Uttar Pradesh, copy whereof is annexed as Annexure-30 to this Writ Petition.

Issue a writ, order or direction in the nature of mandamus commanding the Respondents to permit the Petitioners to continue discharging their duties as Assistant Managers in the Uttar Pradesh Cooperative Bank, with all consequential benefits.

Issue a writ, order or direction in the nature of mandamus commanding the Respondents to pay regular salary of the Assistant Managers Uttar Pradesh Cooperative Bank to the petitioners each and every month.”

The Writ-A No. 17788 of 2019 is filed with the following prayer:-

“Issue a writ, order or direction in the nature of certiorari quashing the impugned termination orders to the dated 07.06.2019 issued individually petitioners by Managing Director, Uttar Pradesh Cooperative Bank i.e. Respondent No.6, copies whereof are annexed as Annexure-1 to Annexure-22 respectively this Writ Petition.

Issue a writ, order or direction in the nature of certiorari quashing the impugned order dated 04.06.2019 issued by Uttar Pradesh Co-operative Institutional Services Board, respondent No.7 copy whereof is annexed as Annexure-23 to this Writ Petition

Issue a writ, order or direction in the nature of certiorari quashing impugned decision dated 30.05.2019 of the Board of Directors of the Uttar Pradesh Cooperative Bank the Respondent No.5, in so far as the same relates to the cancellation of appointments of the Petitioners, copy whereof is annexed as Annexure-24 to this Writ Petition.

Issue a writ, order or direction in the nature of certiorari quashing the impugned order dated 24.05.2019 issued by the Respondent No.3, the Registrar cum Commissioner, Cooperative Societies, Uttar Pradesh, Lucknow, copy whereof is annexed as Annexure-25 to this Writ Petition.

Issue a writ, order or direction in the nature of certiorari quashing the impugned order dated 27.04.2019 issued by respondent No.2 i.e. the Principal Secretary Cooperative Uttar Pradesh, copy whereof is annexed as Annexure-26 to this Writ Petition.

Issue a writ, order or direction in the nature of mandamus commanding the Respondents to permit the Petitioners to continue discharging their duties as Assistant Managers in the Uttar Pradesh Cooperative Bank, with all consequential benefits.

Issue a writ, order or direction in the nature of mandamus commanding the Respondents to pay regular salary of the Assistant Managers Uttar Pradesh Cooperative Bank to the Petitioners each and every month.”

3. The genesis of both these petitions is a letter No. 718/49-2-2019-145(52)/2017 टी०सी०, सहकारित, अनुभाग- 2, dated 27.04.2019 issued by

Principal Secretary, Department of Cooperative addressed to Commissioner/Registrar, Cooperative, U.P., Lucknow, cancelling the appointment of petitioners who were appointed on the post of Assistant Manager (General) in the year 2016. Therefore, both these petitions are being decided by a common judgment with the consent of learned counsel for the parties.

4. The brief facts of the case are that U.P. Co-operative Bank Limited is an Apex Co-operative Society constituted under the provisions of U.P. Co-operative Societies Act 1965 and carries out its banking business in accordance with the conditions given in the license granted by Reserve Bank of India under the provisions of Banking Regulation Act 1949 and performs business strictly in accordance with the provisions of Co-operative Societies Act 1965 and its Rules 1968, and Bye-laws, (hereinafter referred to as “the Act” and “the Rules”). Section 122 of the Act confers the power to the State Government to constitute an authority known as U.P. Co-operative Societies Institutional Service Board for the purposes of recruitment, training and disciplinary control over the employees of the Co-operative Societies and also empowers the said authority to frame regulations regarding recruitment, enrollment and terms and conditions of the service including disciplinary control over such employees working in the Co-operative Societies within the State of U.P. The said Regulations are known as U.P. Co-operative Societies Employees Service Regulation, 1975 (hereinafter referred to as “the Regulation”). Regulation 102 of the Regulation 1975, U.P. Co-operative Bank Limited Lucknow has framed its Service Rules regarding its employees. The said Service Rules are known as U.P. Co-operative Bank Staff Service Rules 1981 (hereinafter referred to as “the Rules 1981”).

5. Learned counsel for the petitioners has submitted that the Managing Director of U.P. Co-operative Bank, by means of the letter dated 9.04.2015, requested the U.P. Co-operative Institutional Service Board to conduct recruitment for various posts in the bank, including the

post of Assistant Manager and also informed that the educational qualifications for the respective posts have been fixed by the Commissioner/Registrar, Co-operative Societies for the post of Assistant Manager as 'Graduate in Commerce/Economics/Mathematics/Statistics with at least 50% marks or M.B.A./ P.G.D.M. (Full Time) (Banking and Finance) from any institution recognized by U.G.C. or A.I.C.T.E. In pursuance of the said letter, the advertisement dated 26.06.2015 was published in various daily newspapers, including 'Amar Ujala' Hindi Daily Newspaper, and the same was also published on the official website of the Service Board. It is also noticed that Committee of Management/Board of Directors of the Bank, in its meeting held on 7.07.2015, passed resolution for prescribing the requisite educational qualification to the post of Assistant Manager as Graduation in any discipline with minimum 50% marks and a request was made to the Registrar-cum-Commissioner, Co-operative Societies to approve the aforesaid requisite qualification for the post of Assistant Manager. The Committee of Management/Board of Directors of the Bank, and Chief General Manager, NABARD, Regional Office Lucknow also participated and appended their signatures on the proposal for widening the minimum requisite qualification. After approval of the Registrar/Commissioner, Co-operative Societies, vide order dated 16.07.2015, the prescribed minimum educational qualification for the post of Assistant Manager to be Graduate in any discipline with 50% marks. The Commissioner/Registrar, Co-operative Societies is empowered to prescribe the qualification under Section 120 of the Act 1965 r/w Regulation 7 of 1975 Regulations.

5.1. It has further been submitted that the aforesaid change of the qualification was made prior to the last date of submission of application in reference to the advertisement dated 26.06.2015. The Service Board issued corrigendum/advertisement dated 22.07.2015 in the daily newspaper and also published the same on the official website of the Service Board, informing all concerned about the change in the

qualification. Simultaneously, last date for submission of application as well as examination fee was also extended, fixing the dates 10.08.2015 and 13.08.2015, respectively. The petitioners applied for the post of Assistant Manager and written examination was conducted, whereafter the result of examination was also declared on 30.09.2015 and the candidates, who had qualified the written examination, were called for interview and final result of the aforesaid examination was declared on 15.10.2015, in which, the petitioners were declared successful as such they were selected as Assistant Manager in the U.P. Co-operative Bank.

5.2. It has next been submitted that Km. Jyoti Shukla, who was declared unsuccessful in the written examination result dated 30.09.2015, preferred Writ Petition No. 6003 (S/S) of 2015 on 8.10.2015 (Jyoti Shukla vs. State of UP). Another writ petition was filed at Allahabad by unsuccessful candidate as Writ-A No. 67052 of 2015 (Shashank Singh Vs. State of U.P.). The Writ Petition No. 6003 (S/S) of 2015 was taken up on 13.10.2015, on which date, time was granted to State Government to seek instructions. Thereafter, on 16.10.2015, an interim order was passed and direction was issued to maintain status quo with regard to selection and appointment on the post in question. Impleadment applications were filed by the selected candidates in the aforesaid writ petitions by filing supplementary affidavit and annexing the merit list of the petitioners by stating that no minimum requirement was provided in 1987 Service Rules applicable. Meanwhile Registrar, Co-operative Societies, U.P., Lucknow filed counter affidavit as well as supplementary affidavit and categorically stated on oath that minimum qualification for the post of Assistant Manager was prescribed by Registrar, Co-operative Societies as 50% marks in Bachelor's Degree in any discipline in accordance with law.

6. Relevant paragraphs of the aforesaid counter affidavit filed by Registrar, Co-operative Societies, U.P., are as under:-

“7. That it is submitted that a Writ Petition could be maintainable at the behest of an aggrieved person. The Petitioner is liable to be put strict proof that as to how she is allegedly aggrieved by the change in the qualification prescribed for appointment on the post of the Assistant Manager from Bachelor's Degree in certain streams vis-à-vis, Bachelor's degree in any stream; more particularly when the said change in the qualification has neither ousted the Petitioner from participation nor has acted as detrimental to her interest except the fact that the Petitioner was made to participate in the written examination entailing participation of many unemployed persons to compete with each other so that the best may be selected out of the lot after undergoing a written examination.

8. That it is further submitted that in terms of Section 120 of the U.P. Co-Operative Societies Act, 1965 (hereinafter referred to as "Act, 1965"] read with Rule 7 of the U.P. Co-operative Societies Employees' Service Regulations 1975 (hereinafter referred to as "Regulation 1975"] the Registrar, with the prior approval of the U.P. Co-operative Institutional Service Board, (hereinafter referred to as 'Board', is empowered to prescribe the minimum qualifications and experience for a direct recruitment post.

9. That accordingly after the approval of the Uttar Pradesh Co-operative Societies has prescribed the minimum academic qualification for the post of Assistant Manager as "50% marks in Bachelor's Degree' in accordance with law.

10. That it would not be out of place to mention that the minimum academic qualification prescribed for the post of Assistant Manager in NABARD is also "Bachelor's Degree" in any stream.

11. That it would be worthwhile to mention that by introducing the minimum academic qualification of "50% marks in Bachelor's Degree", the scope of the participation has increased resulting in an enhanced competition thereby enabling the selection of the best amongst the lot.

12. That from the aforesaid facts it is apparent that no prejudice has been caused to the petitioner detrimental to her interest and since the instant Writ Petition has been filed challenging the advertisement and the selection on the post of Assistant Manager after the Petitioner having participated without any protest or demur and being unsuccessful, the Writ Petition is liable to be dismissed with cost.

18. That in reply to the averments contained in Paragraph 6 of the writ petition, it is submitted that in terms of the provisions contained in Section 120 (1) of the U.P. Cooperative Societies Act, 1965, the Registrar, Cooperative Societies, U.P., is empowered to prescribe qualification for the respective posts in the Cooperative Societies

Even in terms of the Regulation 7 of the U.P. Cooperative Societies Employees' Service Regulation, 1975, the minimum academic

qualification and experience required for a particular post can be ascertained by the Registrar, after prior approval of the Institutional Service Board.

According to the term of the provisions contained in Section 120 (1) of the Act 1965 read with Regulation 7 of the Regulations 1975, the Managing Committee of the U.P. Cooperative Bank Limited Lucknow in its meeting dated 07.07.2015 had taken a decision for prescribing the academic qualification for the post of Assistant Manager was prescribed as Bachelor's degree with minimum 50% marks.

Allegation made in the Paragraph under reply, which are contrary to the submission made in preceding paragraphs of the instant affidavit, being misleading, misconceived and wrong, hence denied.

20. That the contents of the Paragraph 10 of the Writ Petition are misleading, misconceived and wrong, as stated hence are not admitted. It is submitted that the selection has been held in accordance with law and the candidates were subjected to written examination which was conducted in a fair manner in accordance with law.

24. That in view of the submission made in preceding paragraphs of the instant counter affidavit, the contents of paragraph 18 of the writ petition are misleading, misconceived and wrong, as stated, hence are not admitted. It is submitted that in terms of the provisions contained in Section 120 (1) of the U.P. Cooperative Societies Act, 1965, the Registrar, Cooperative Societies, U.P. is empowered to prescribe qualification to respective posts of the Cooperative Societies.

Even in terms of the Regulation 7 of the U.P. Cooperative Societies Employees Service Regulation, 1975, the minimum academic qualification and experience required for a particular post can be ascertained by the Registrar, after prior approval of the Institutional Service Board."

7. Learned counsel for the petitioner has submitted that U.P. Co-operative Institutional Services Board also filed counter affidavit in the aforesaid matter justifying the selection and giving details of the selection process. The interim order dated 16.10.2015 passed in the aforesaid writ petition was not extended on 18.02.2016 by the Hon'ble Court. Thereafter, vide order dated 25.02.2016 passed in the aforesaid writ petition, Hon'ble Court ordered that joining of the selected candidates including the petitioners shall remain subject to final outcome of the aforesaid writ petition.

8. The order dated 18.02.2016 passed by this Court in Writ Petition No. 6003 (S/S) of 2015 is as under:"

"Lawyers are abstaining from work.

List again"

8.1. Writ Petition No. 6003 (S/S) of 2015 was dismissed vide order dated 01.03.2023, which is as under:-

"Heard learned counsel for the petitioner and Shri. Gaurav Mehrotra, Advocate assisted by Shri Santosh Kumar Tripathi, Advocate, Shri Utsav Mishra, Advocate and Shri Harsh Vardhan Mehrotra, learned counsel for the respondents.

The present petition has been filed challenging the advertisement dated 22.07.2015 as well as the result declared on 30.09.2015.

The petitioner has not challenged the selection made in pursuance to the advertisement dated 22.07.2015, the life of the said advertisement has to come an end after the selections were made.

In view of the fact that there is no challenge to the selections made in pursuance of the advertisement dated 22.07.2015 neither the selected candidates have been impleaded. Furthermore, it appears from the record that the petitioner had participated in terms of the said advertisement and did not achieve the desired cut off marks and once having participated in the selection process has challenged the same, the said is not permissible. Accordingly, the writ petition is hereby dismissed."

9. Learned counsel for the petitioners has further submitted that on 23.02.2015, appointment letters were issued to the petitioners stating therein that their appointments would be subject to orders passed in Writ Petition No. 6003 (S/S) of 2015 and Writ-A No. 67052 of 2015. The petitioners gave their joining and started working on the post of Assistant Manager in the Bank in February 2016, till the date of passing of the impugned order dated 7.06.2019. The work as well as conduct of the petitioners was also outstanding as it was appreciated by the supervising officials. The Regulation 17(1) of 1975 Regulations provides that the period of probation of an employee would be one year. But, the petitioners worked about 3 and half years and they were not confirmed.

9.1. It has further been submitted that it came into notice of the petitioners that complaint related to selection of the Assistant Managers was made by one Sahkar Bharti, an N.G.O., and then inquiry was ordered vide office order no. 1815/49-2018-145(52)/2017 dated 10.10.2018. Thereafter, in the inquiry report dated 07.01.2019, it is observed that Mr. Ravikant Singh, the then Managing Director, U.P. Co-operative Bank Limited/ Additional Commissioner/ Additional Registrar ignored the relevant rules at the time of appointment of 50 Assistant Managers in the year of 2016. It is also observed that with collusion of Pramod Kumar Upadhyay, the then Managing Director, and R.K. Singh, by doing conspiracy reduced the qualification for the post of Assistant Manager. It is also observed that in Writ Petition No. 6003 (S/S) of 2015, interim order was not extended on 18.02.2016, as a result, opinion was obtained from the Additional Advocate General in relation to giving appointment letters to the selected candidates. The appointment letters were issued to the selected candidates in the most hasty manner. Principal Secretary issued a letter dated 27.04.2019 addressed to Commissioner/Registrar, Co-operative for canceling the appointment of 50 Assistant Managers (General). Thereafter, in pursuance of aforesaid directions of the Principal Secretary, Co-operative, Government of UP dated 27.04.2019, Managing Committee resolved in minutes of meeting dated 30.05.2019 for canceling the appointment of the selected candidates by giving one month salary. The Secretary forwarded the decision of the Managing Director vide letter dated 04.06.2019.

9.2. It has next been submitted that on the basis of alleged inquiry report, F.I.R. No. 13 of 2020, under Sections 420, 467, 468, 471, 120-B I.P.C, Police Station- S.I.T., Lucknow, was also lodged implicating Mr. Shailesh Krishna, (I.A.S.), the then Commissioner/ Registrar, U.P. Cooperative Lucknow, Mr. Ram Jatan Yadav, the then Chairman, U.P. Cooperative Lucknow, Mr. Ravi Kant Singh and Mr. Heera Lal Yadav, the then Managing Directors, U.P. Cooperative Lucknow, Mr. Rakesh Kumar Mishra, the then Secretary, U.P. Cooperative Lucknow and Mr.

Santosh Kumar, the then Member, U.P. Cooperative, Lucknow, alleging that the then Registrar, Cooperative Societies changed the qualification with the collusion of the aforesaid persons, only with the intention to facilitate selection of their kith and kin.

9.3. It has lastly been submitted that qualification was changed by the then Commissioner-cum-Registrar, Cooperative Societies, but neither any disciplinary proceeding was initiated nor charge sheet has not been submitted in criminal case against him before the competent court till today, and not even the sanction has been taken by the State Government. This fact is very much clear from the counter affidavit. It is well settled by Hon'ble Supreme Court in the case of *M.P. State Cooperative Bank Limited, Bhopal Vs. Nanuram Yadav and others* reported in *2007 (8) SCC 264*, that on the basis of recommendation of Higher Authority based on some inquiry report, termination of the employee cannot be done. In the present case, appointments of the petitioners have been canceled only on the dictate of the State Government. Therefore, the impugned orders are liable to be set aside.

10. Sri Prithish Kumar, learned Senior Advocate assisted by Sri Ran Vijay Singh, learned counsel for the respondent no. 1, Sri D.K. Pathak, learned Senior Advocate assisted by Sri Vijay Pratap Singh, learned counsel for the respondent nos.4 to 6, Sri Mayank Pathak, learned counsel for the respondent no.5 and Sri Prashasth Puri, learned counsel for the respondent no.7 have vehemently opposed the prayer of the petitioner. They have jointly submitted that in the inquiry, it was found that rules were changed by the then Commissioner/Registrar of Cooperative Societies on the behest of the then Managing Directors and other office bearers, only to facilitate their associates for giving them appointment on the post of Assistant Manager. In the criminal investigation, it was found that Mr. Ram Jatan Yadav and Mr. Santosh Kumar were members of the Examination Committee as well as Interview Board, and their nephew and daughter were appointed on the

post of Assistant Manager in the selection in question. The evidence of interpolation done by Mr. Ram Jatan Yadav in O.M.R. sheets was also found. However, they did not dispute the fact that not even a single evidence is found with the fact that the petitioners have been chargesheeted in criminal case. As the appointments were made without following proper procedure and rules were changed only with the intention to facilitate the kith and kin of the office bearers of the Institutional Service Board. Therefore, the petitions are liable to be dismissed.

11. Considering the submissions of learned counsel for the parties and going through the contents of the petition as well as other relevant material, it is undisputed fact that the appointments of the petitioners have been canceled on the basis of a letter written by Mr. M.V.S. Rami Reddy, Principal Secretary, Cooperative Department, Government of U.P. on 27.04.2019.

11.1. The contents of the letter dated 27.04.2019 are as under:-

"आप अवगत ही है कि उ०प्र० कोआपरेटिव बैंक लि० में वर्ष 2016 में 50 सहायक प्रबन्धकों (सामान्य) के पदों पर नियमों की अनदेखी कर, की गई अनियमित नियुक्ति के सम्बन्ध में कई शिकायतें प्राप्त हुई थीं। उक्त अनियमित नियुक्ति तथा अन्य अनियमितताओं के सम्बन्ध में प्राप्त शिकायतों के सम्बन्ध में भी प्रबन्ध निदेशक, पीसीएफ द्वारा की गई प्रारम्भिक जांच में श्री रविकान्त सिंह, तत्कालीन प्रबन्ध निदेशक, उ०प्र० कोआपरेटिव बैंक लि० / अपर आयुक्त एवं अपर निबन्धक, सहकारिता को उत्तरदायी पाया गया। फलस्वरूप शासन के कार्यालय आदेश संख्या-1772/49-2-18-145(52)/2017 दिनांक 04.10.2018 के माध्यम से उत्तरदायी अधिकारी श्री रविकान्त सिंह, तत्कालीन प्रबन्ध निदेशक, उ०प्र० कोआपरेटिव बैंक लि०/अपर आयुक्त एवं अपर निबन्धक, सहकारिता को तत्काल प्रभाव से निलम्बित करते हुए उनके विरुद्ध उ०प्र० सरकारी सेवक (अनुशासन एवं अपील) नियमावली 1999 के नियम-7 के अन्तर्गत अनुशासनिक कार्यवाही संस्थित की गई है। उक्त अनुशासनिक कार्यवाही के संचलानार्थ शासन द्वारा कार्यालय आदेश संख्या-1815/49-2-2018-145 (52)/2017 दिनांक 10.10.2018 द्वारा श्री मो० जुनीद, विशेष सचिव, सहकारिता विभाग, उ० प्र० शासन को जांच अधिकारी नियुक्त किया गया। जांच अधिकारी द्वारा प्रस्तुत की गई अपनी जांच रिपोर्ट दिनांक 07.01.2019 में भी श्री रविकान्त सिंह, तत्कालीन प्रबन्ध निदेशक, उ०प्र० कोआपरेटिव बैंक लि० / अपर आयुक्त एवं अपर निबन्धक, सहकारिता द्वारा उ० प्र० कोआपरेटिव बैंक लि० में वर्ष 2016 में 50 सहायक प्रबन्धकों (सामान्य) के पदों पर नियमों की अनदेखी कर, की गई अनियमित नियुक्ति को सिद्ध पाया गया है।

2- श्री प्रमोद कुमार उपाध्याय, तत्कालीन प्रबन्ध निदेशक, उ०प्र० कोआपरेटिव फेडरेशन लि० लखनऊ की प्रारंभिक जाँच आख्या में यह उल्लिखित है कि प्रबन्धक मण्डल तथा प्रबन्ध निदेशक, उ०प्र० कोआपरेटिव बैंक लि० श्री आर०के० सिंह द्वारा एक संयुक्त षड्यन्त्र के तहत बैंक के सहायक प्रबन्धक के लिए निर्धारित योग्यता को कम करते हुए अनियमित रूप से 50 सहायक प्रबन्धकों की नियुक्ति कर दी गयी जिनकी उपयोगिता बैंक के लिए कितनी होगी यह अपने आप में एक प्रश्नचिह्न है, क्योंकि इसमें से मात्र 11 अभ्यर्थी ही स्नातक वाणिज्य की योग्यता वाले चयनित हैं एवं शेष अभ्यर्थियों की योग्यता अन्य विषयों में स्नातक थी, जिसका बैंक से कोई सम्बन्ध नहीं है।

3- शासन के कार्यालय आदेश संख्या 1815/49-2-2018-145(52)/2017 10.10.2018 द्वारा नियुक्त जाँच अधिकारी श्री मो० जुनीद, विशेष सचिव, सहकारिता विभाग उ०प्र० शासन की श्री रविकान्त सिंह, अपचारी अधिकारी पर आरोपित आरोप संख्या-2 के संबंध में प्रस्तुत की गई जाँच आख्या में यह स्पष्ट किया गया है कि-

"सहायक प्रबंधकों के नियुक्ति आदेश निर्गत करने तथा उन्हें कार्यभार ग्रहण करने के संबंध में अपचारी अधिकारी द्वारा ये तर्क दिया गया है कि इस संबंध में मा० उच्च न्यायालय में योजित रिट याचिका संख्या-6003/2015 में दिनांक 16-10-2015 को पारित स्थगनादेश दिनांक 17-2-2016 तक जारी रहा तथा दिनांक 18-2-2016 को मा० उच्च न्यायालय के आदेश में स्थगनादेश का उल्लेख न होने के कारण तथा इस संबंध में बैंक के अधिवक्ता तथा अपर महाधिवक्ता, उ०प्र० सरकार की विधिक राय प्राप्त कर और उनके द्वारा दिये गये परामर्श के आधार पर ये मानते हुये कि मा० न्यायालय का स्थगनादेश प्रभावी नहीं है, चयनित सहायक प्रबंधकों के नियुक्ति आदेश उक्त रिट याचिका संख्या-6003/2015 के निर्णय के अधीन जारी किया गया। अपचारी अधिकारी का यह भी कथन है कि मा० उच्च न्यायालय द्वारा उक्त चयन को निरस्त नहीं किया गया है। अतः उनके स्तर से चयनित अभ्यर्थियों की नियुक्ति एवं योगदान कराये जाने के संबंध में विधि विरुद्ध प्रयोजन के अंतर्गत कार्यवाही नहीं की गयी है। इस सम्बन्ध में उल्लेखनीय है कि अपचारी अधिकारी के स्तर से प्रकरण में बैंक के अधिवक्ता एवं अपर महाधिवक्ता से विधिक राय के आधार ज्वाइनिंग की कार्यवाही किया जाना विधिक दृष्टि से पर्याप्त नहीं कहा जा सकता है। मा० न्यायालय द्वारा दिनांक 18-2-2016 को अधिवक्ताओं के कार्य से अनुपस्थित रहने के कारण आगामी तिथि निर्धारित करने के आदेश मा० न्यायालय द्वारा पारित किये गये। मा० न्यायालय द्वारा स्थगनादेश समाप्त करने का स्पष्ट आदेश नहीं दिया गया। संशय की स्थिति थी। अतः प्रथमतः मा० न्यायालय से ही स्थिति स्पष्ट कराने/ आदेश प्राप्त करके ही अग्रेतर कार्यवाही की जानी उचित थी। यदि विधिक राय प्राप्त किया जाना था तो प्रकरण में शासन के माध्यम से न्याय विभाग का विधिक परामर्श प्राप्त कर कोई मत स्थिर किया जाना चाहिये था। प्रकरण में ऐसा नहीं किया गया।"

जाँच अधिकारी द्वारा यह भी स्पष्ट किया गया है कि "चयनित अभ्यर्थियों को ज्वाइनिंग से पूर्व 9 औपचारिकताये पूर्ण करनी थी जिसमे स्वाभाविक रूप से समय लगता है। दिनांक 23.2.16 को विधिक राय प्राप्त होना तथा दिनांक 23.2.16 को ही नियुक्ति पत्र निर्गत करना तथा दिनांक 23.2.16 में ही 50 एवं दिनांक 25.2.16 में 3 सहायक प्रबंधकों के पदों हेतु नियुक्ति पत्र निर्गत किये गये जिसके सापेक्ष 26 अभ्यर्थियों द्वारा दिनांक 24.2.16 को 21 अभ्यर्थियों ने दिनांक 25.2.16 को, 01 अभ्यर्थी ने दिनांक 1.3.16 को तथा 01 अभ्यर्थी ने दिनांक 3.3.16 को योगदान किया। अतः जिस तेजी से अपने स्तर से विधिक परामर्श एक ही दिन में प्राप्त कर इतनी बड़ी

संख्या में नियुक्ति आदेश जारी किये गये और अभ्यर्थियों को कार्यभार ग्रहण कराया गया है उससे इस सम्बन्ध में पूर्व प्रयोजित मंशा परिलक्षित होती है। यह भी उल्लेखनीय है कि उक्त पदों के चयन, नियुक्ति आदि के संबंध में मा० न्यायालय में अवमानना याचिका भी योजित एवं लम्बित है। ऐसी स्थिति में अपचारी अधिकारी का कथन और उसके संबंध में दिये गये तर्क मान्य नहीं है। अतः उक्त आरोप अपचारी अधिकारी पर सिद्ध होता है।"

4- यह भी उल्लेखनीय है कि नाबार्ड के वर्ष 2017-18 के निरीक्षण प्रतिवेदन के पृष्ठ-98 में मुख्य रूप से यह उल्लेख किया गया है कि "बैंक द्वारा वर्ष 2015-16 के दौरान 50 सहायक प्रबंधक (सामान्य) एवं 03 सहायक प्रबंधक (कम्प्यूटर) भर्ती किये गये थे। बैंक ने दिनांक 31 जनवरी 2015 के पत्र क्रमांक प्रशा०गोपन/2014-15/2306 द्वारा उक्त पदों पर भर्ती हेतु संस्थागत सेवा मण्डल को पत्र लिखा था। उक्त पत्र में सहायक प्रबंधक हेतु अन्य शर्तों के साथ-साथ अनिवार्य शैक्षिक योग्यता कम से कम 55 प्रतिशत अंक सहित वाणिज्य, अर्थशास्त्र, गणित, सांख्यिकीय में स्नातकोत्तर अथवा यूपीसी/एआईसीटी द्वारा मान्यता प्राप्त संस्था से एमबीए/पीजीडीएम (फुल टाइम) (बैंकिंग/फाइनेंस) या चार्टर्ड एकाउण्टेंट दशति हुये संस्थागत सेवा मण्डल द्वारा भर्ती हेतु उक्तानुसार समाचार पत्रों में विज्ञापन जारी किया गया, जिसके अनुसार दिनांक 29 जून, 2015 से 27 जुलाई, 2015 के मध्य ऑनलाइन आवेदन आमंत्रित किये गये थे, परन्तु दिनांक 15 जुलाई, 2015 को उ०प्र० सहकारी बैंक ने अपने पत्र क्रमांक-प्रशा० गोपन/2015-16/1176 द्वारा निबंधक, सहकारी समितियों उ०प्र० से सहायक प्रबंधक (सामान्य) हेतु शैक्षिक योग्यता कम-से-कम 50 प्रतिशत अंक सहित किसी भी विषय में स्नातक करने का अनुरोध किया गया, परन्तु उसमें संस्थागत सेवा मण्डल द्वारा जारी विज्ञापन एवं ऑनलाइन आवेदन शुरू होने का जिक्र नहीं किया गया। आयुक्त एवं निबंधक सहकारी समितियां, उ०प्र० द्वारा बैंक को इस हेतु दिनांक 16 जुलाई, 2015 के पत्र द्वारा अनुमति प्रदान की गयी तथा दिनांक 22 जुलाई, 2015 को समाचार पत्रों में शुद्धि पत्र/विज्ञापन जारी किया गया। इस प्रकार भर्ती हेतु संस्थागत सेवामण्डल को अध्याचन भेजने और भर्ती हेतु विज्ञापन जारी होने के उपरांत सहायक प्रबंधक (सामान्य) के पद हेतु अर्हता में परिवर्तन किया जाना उ०प्र० सरकार कार्मिक अनुभाग-1 द्वारा निर्गत शासनादेश संख्या-15/44/85-कार्मिक-1, दिनांक 20 जुलाई, 1985 में निहित निर्देशों के विपरीत था।"

जहाँ तक नाबार्ड की उक्त निरीक्षण प्रतिवेदन की पृष्ठ-98 में उल्लिखित टिप्पणी का प्रश्न है इसकी पुष्टि बैंक के अभिलेखों से होती है और इस संबंध में श्री एस०पी० त्रिपाठी, महाप्रबंधक (निरीक्षण) का पत्र दिनांक 18 अप्रैल, 2019 साक्ष्य स्वरूप संलग्न है।

यह उल्लेखनीय है कि प्रश्नगत पद की अर्हता में संशोधन जुलाई, 2015 में किया गया था जबकि नाबार्ड की टिप्पणी दिनांक 13 जुलाई, 2018 की है जिसके अनुपालन में बैंक द्वारा अपने पत्र दिनांक 07 सितम्बर, 2018 एवं पत्र दिनांक 17 जनवरी, 2019 द्वारा अनुपालन आख्या भेजी गयी है, किन्तु इस संबंध में सहायक प्रबंधक की शैक्षिक अर्हता संबंधी बिन्दुओं का उल्लेख नहीं है। किन्तु यह बात तो स्पष्ट है कि नाबार्ड जो कि बैंकिंग क्षेत्र की एक अग्रणी मार्गदर्शक संस्था (रेगुलेटरी अथारिटी) है और बैंकिंग रेगुलेशन 1949 के अंतर्गत नाबार्ड को बैंक के नियंत्रण के संबंध में शक्तियाँ प्रदान की गयी है। अतः नाबार्ड के सुझाव / निर्देशों को संज्ञान में लेना बैंक के हित में सैद्धान्तिक एवं व्यवहारिक दोनों दृष्टिकोण से आवश्यक प्रतीत होता है।

5- उ०प्र० कोओपरेटिव बैंक लि० में सहायक प्रबंधकों के 50 पदों की भर्ती में निम्न प्रकार की अनियमिततायें हुई हैं जो बैंक के दीर्घकालिक हितों को प्रभावित करने वाली हैं:-

(1) ३० प्र० कोआपरेटिव बैंक सहकारिता क्षेत्र में कार्यरत प्राथमिक कृषि सहकारी ऋण समितियों से लेकर 50 जिला केन्द्रीय सहकारी बैंकों (भारतीय रिजर्व बैंक से लाइसेन्स प्राप्त) आदि की शीर्ष संस्था (apex body) है। ३० प्र० कोआपरेटिव बैंक अपने आप में एवं जिला केन्द्रीय सहकारी बैंक अन्य कार्यकलापों के साथ लगभग 25000 करोड़ रुपये का व्यवसाय करती है जिनमें चीनी मिलों जैसी बड़ी व्यवसायिक संस्थाओं को हजारों करोड़ रुपये के ऋण निर्गत करती हैं। इस प्रक्रिया में इन बड़ी कम्पनियों का लेखा, बैलेन्स शीट और कम्पनी की वित्तीय स्थिति आदि का बारीकी से आंकलन करने का अभ्यास सम्मिलित होता है, जिसे सम्पादित करने के लिए अनुभव के साथ-साथ संबंधित क्षेत्र की मूलभूत जानकारी होना प्रबन्धकीय दृष्टि से सहायक प्रबन्धकों के लिए नितान्त आवश्यक है। इसीलिए इस बैंक द्वारा लगभग 75 वर्षों से अपने सहायक प्रबन्धक श्रेणी के पदों की भर्ती के लिए आवश्यक शैक्षिक योग्यता कम से कम 55 प्रतिशत अंक सहित वाणिज्य / अर्थशास्त्र / सांख्यिकी अथवा गणित विषयों से स्नातकोत्तर डिग्री अथवा मान्यता प्राप्त संस्था से बैंकिंग/ फाइनेन्स क्षेत्र में एम०बी०ए०/पी०जी०डी०एम०, सी०ए० निर्धारित करके अग्रेतर कार्रवाई की जा रही थी। यहाँ यह भी कहना संदर्भित होगा कि ३० प्र० कोआपरेटिव बैंक द्वारा चयन के उपरान्त इन अधिकारियों को सीधे कार्य पर लगा दिया जाता है इसके लिए कोई व्यवसायिक प्रशिक्षण एक या दो वर्ष कराने की व्यवस्था नहीं है। अतः सहायक प्रबन्धकों के पदों पर चयन करते समय निर्धारित अर्हताओं में कमी करने से बैंक हितों की दीर्घकालिक क्षमता प्रतिकूल रूप से प्रभावित होगी।

(2) परन्तु अचानक वर्ष 2015 में इन महत्वपूर्ण पदों के लिए निर्धारित अर्हता में बड़ी कमी करके किसी भी विषय में स्नातक डिग्री रखी गयी है वह भी 50 प्रतिशत अंकों के साथ जो उचित प्रतीत नहीं होती है। चूँकि यू० पी० कोआपरेटिव बैंक द्वारा बैंकिंग कार्यकलापों एवं वित्तीय प्रबन्धन से संबंधित विषय में दो वर्षीय अथवा एक वर्षीय सुविचारित प्रशिक्षण कार्य नहीं चलता है। अतः उपरोक्त कृत्य से निश्चित ही सहायक प्रबन्धकों की गुणवत्ता एवं कार्यकुशलता पर प्रश्नचिन्ह उठना स्वाभाविक है। इसकी भारतीय स्टेट बैंक एवं अन्य बैंकिंग संस्थाओं द्वारा की जा रही भर्ती से तुलना इसलिए नहीं की जा सकती क्योंकि इन संस्थाओं में प्रतिस्पर्धात्मक परीक्षा से चयन के उपरान्त अपने कार्मिकों को दो वर्ष का प्रशिक्षण प्रदान करने के उपरान्त संतोषजनक स्थिति पाने के बाद उनसे कार्य लिया जाता है।

(3) यह भी आपत्तिजनक है कि 50 पदों हेतु पूर्ववत निर्धारित शैक्षिक योग्यताओं में विज्ञापन जारी होने के उपरान्त चयन प्रक्रिया के मध्य मार्ग में आवश्यक योग्यताओं में इतनी कमी करना उचित नहीं है एवं निबन्धक, सहकारी समितियाँ ३० प्र० के समक्ष सहायक प्रबन्धक (सामान्य) हेतु शैक्षिक योग्यता कम करने हेतु प्रस्ताव रखते समय चयन प्रक्रिया प्रचलित होने के तथ्य नहीं रखे गये हैं। चयन प्रक्रिया के मध्य अर्हताओं में परिवर्तन न किये जाने के संबंध में कार्मिक विभाग द्वारा शासनादेश दिनांक 20 जुलाई, 1985 द्वारा मार्गनिर्देश जारी किये गये हैं, उक्त कृत्य इन दिशा-निर्देशों के भी विपरीत है।

(4) यह भी उल्लेखनीय है कि नाबार्ड एक राष्ट्रीय स्तर की प्रमुख मार्गदर्शक संस्था (regulatory authority) है जो लाइसेन्स प्राप्त सहकारी बैंकों का अनुश्रवण करती है एवं उनके कार्यकलापों की मॉनिटरिंग भी करती है, उन्होंने भी अपने निरीक्षण प्रतिवेदन दिनांक 13 जुलाई 2018 के द्वारा इस कार्यवाही पर अपनी आपत्ति व्यक्त की है। अद्यतन प्रस्तावों में बैंकिंग रेगुलेशन एक्ट 1949 के अन्तर्गत नाबार्ड को ३० प्र० कोआपरेटिव बैंक एवं जिला सहकारी बैंकों के ऊपर नियंत्रण अधिकार एवं शक्तियाँ प्रदत्त हैं।

6- अतः उपरोक्त वर्णित स्थिति से स्पष्ट है कि उ०प्र० कोआपरेटिव बैंक लि० में वर्ष 2016 में 50 सहायक प्रबन्धकों (सामान्य) के पदों की भर्ती में *Currupt practices* एवं नियमों के विपरीत *Irregular proceedings* को अपनाया गया है। अतः इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि उक्त तथ्यों पर शासन स्तर पर सम्यक् विचारोपरान्त यह निर्णय लिया गया है कि कृपया सहकारी बैंकों की दीर्घकालिक क्षमता के हित में वर्ष 2016 में उ० प्र० कोआपरेटिव बैंक लि० में अनियमित रूप से नियुक्त किये गये उक्त 50 सहायक प्रबन्धक (सामान्य) की नियुक्ति को निरस्त कराने की कार्यवाही कराने का कष्ट करें तथा कृत कार्यवाही से शासन को भी अवगत करायें।"

11.2. After issuance of aforesaid letter, another letter was written by Mr. M.V.S. Rami Reddy, Principal Secretary, Cooperative Department, Government of U.P. on 24.05.2019 to Managing Director, U.P. Cooperative Bank Ltd., stating therein that direction was issued on 27.04.2019 for canceling the appointments of 50 Assistant Managers and also directed for filing caveat before the High Court for effective pairvi.

11.3. The contents of the letter dated 24.05.2019 are as under:

"कृपया शासन के पत्र संख्या-718/49-2-2019-145(52)/2017 टी०सी०, सहकारित अनुभाग-2, दिनांक 27-4-2019 (छायाप्रति संलग्न) का सन्दर्भ ग्रहण करें, जिसके द्वारा उ०प्र० कोआपरेटिव बैंक लि० में वर्ष 2016 में 50 सहायक प्रबन्धकों (सामान्य) के पदों पर नियमों की अनदेखी कर, की गयी अनियमित नियुक्ति को निरस्त किये जाने का निर्देश दिया गया है।

अतः शासन के उक्त निर्देश के कम में वर्ष 2016 में उ०प्र० कोआपरेटिव बैंक लि० में अनियमित रूप से नियुक्त किये गये उक्त 50 सहायक प्रबन्धक (सामान्य) की नियुक्ति को निरस्त करने की कार्यवाही करते हुए मा० उच्च न्यायालय इलाहाबाद खण्डपीठ लखनऊ एवं इलाहाबाद में कैविएट दाखिल करने की कार्यवाही करें। मा० उच्च न्यायालय में कोई वाद योजित होता है, तो तत्काल उसकी प्रभावी पैरवी करना भी सुनिश्चित करें।

उपरोक्त कार्यवाही करते हुए कृत कार्यवाही से अवगत करायें।"

11.4. Thereafter, on 30.05.2019, Board meeting was conducted in terms of aforesaid directions of Principal Secretary and the Board has decided to terminate the services of the petitioners.

11.5. The contents of the order dated 30.05.2019 are as under:-

"प्रबन्ध समिति द्वारा बैंक में वर्ष 2016 में नियुक्त 50 सहायक प्रबन्धक (सामान्य) की नियुक्ति निरस्त करने के सम्बन्ध में आयुक्त एवं निबन्धक, सहकारिता, उ०प्र० द्वारा बैंक को प्रेषित पत्रांक-514/अधि०-2-271/यू०पी०सी०बी०, दिनांक 24 मई, 2019 एवं प्रमुख सचिव, सहकारिता, उ०प्र० शासन के पत्रांक-718/49-2-2019-145 (52)/2017 टी०सी०, सहकारिता अनुभाग-2, दिनांक 27 अप्रैल, 2019 का अवलोकन किया गया, जिससे विदित होता है कि बैंक में वर्ष 2016 में 50 सहायक प्रबन्धकों (सामान्य) की नियुक्ति में नियमों की अनदेखी की गयी एवं शासन स्तर पर की गयी जाँच में पाया गया कि नियुक्ति प्रक्रिया के दौरान भर्ती हेतु विज्ञापन जारी होने के उपरान्त सहायक प्रबन्धक पद हेतु अर्हता में अचानक परिवर्तन करते हुए काफी कमी की गयी जो उ०प्र० सरकार कार्मिक अनुभाग-1 द्वारा निर्गत शासनादेश संख्या-15/44/85 कार्मिक-1 दिनांक 20 जुलाई, 1985 में निहित निर्देशों के विपरीत है एवं जिससे बैंक हितों की दीर्घकालीन क्षमता प्रतिकूल रूप से प्रभावित होगी तथा यह भी पाया गया कि आयुक्त एवं निबन्धक, सहकारिता, उ०प्र०, लखनऊ के समक्ष सहायक प्रबन्धक (सामान्य) हेतु शैक्षिक योग्यता कम करने हेतु प्रस्ताव रखते समय चयन प्रक्रिया प्रचलित होने के तथ्य प्रस्तुत नहीं किये गये। सहायक प्रबन्धकों के नियुक्ति आदेश निर्गत करने तथा उन्हें कार्यभार ग्रहण करने के सम्बन्ध में यह पाया गया कि इस सम्बन्ध में माननीय उच्च न्यायालय में योजित याचिका संख्या-6003/2015 (ज्योति शुक्ला बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य) में दिनांक 16.10.2015 को पारित स्थगनादेश दिनांक 17.02.2016 तक जारी रहा तथा दिनांक 18.02.2016 को माननीय उच्च न्यायालय के आदेश में स्थगनादेश का उल्लेख न होने के कारण तथा इस सम्बन्ध में बैंक के अधिवक्ता एवं अपर महा अधिवक्ता उ०प्र० सरकार की विधिक राय प्राप्त कर और उनके द्वारा दिये गये परामर्श के आधार पर यह मानते हुए कि माननीय न्यायालय का स्थगनादेश प्रभावी नहीं है चयनित सहायक प्रबन्धकों के नियुक्ति आदेश उक्त रिट याचिका संख्या-6003/2015 के निर्णय के अधीन जारी किया गया। माननीय उच्च न्यायालय द्वारा उक्त चयन को निरस्त नहीं किया गया। चयनित अभ्यर्थियों को नियुक्त एवं योगदान करने के सम्बन्ध में विधि विरुद्ध प्रयोजन के अन्तर्गत कार्यवाही नहीं की गयी। प्रकरण में शासन के माध्यम से न्याय विभाग का विधिक परामर्श प्राप्त कर कोई मत स्थिर किया जाना चाहिए था, अतः जिस तेजी से बैंक स्तर से विधिक परामर्श एक ही दिन में प्राप्त इतनी बड़ी संख्या में नियुक्ति आदेश जारी किये गये और अभ्यर्थियों को कार्यभार ग्रहण कराया गया, उससे इस सम्बन्ध में पूर्व प्रयोजित मंशा परिलाक्षित होती है।

उपरोक्त से स्पष्ट है कि बैंक में वर्ष 2016 में 50 सहायक प्रबन्धक (सामान्य) के पदों की भर्ती में *Currupt practices* एवं नियमों के विपरीत *Irregular proceedings* को अपनाया गया।

उक्त प्रकरण में प्रबन्ध समिति द्वारा विचारोपरान्त सर्वसम्मति से निर्णय लिया गया कि बैंक में वर्ष 2016 में नियुक्त 50 सहायक प्रबन्धकों की सेवायें बैंक द्वारा तत्काल

प्रभाव से उ०प्र० सहकारी समिति कर्मचारी सेवा नियमावली 1975 में विहित रीति से समाप्त कर दी जायें तथा उ०प्र० सहकारी समिति कर्मचारी सेवा नियमावली 1975 के विनियम संख्या-19 के प्रावधानों के अनुरूप इन्हें एक माह का अग्रिम वेतन भुगतान किया जाये एवं माननीय उच्च न्यायालय इलाहाबाद, खण्डपीठ, लखनऊ एवं इलाहाबाद में कैविएट दाखिल करने की कार्यवाही भी की जाये। इस सम्बन्ध में समस्त अग्रिम कार्यवाही हेतु प्रबन्ध निदेशक को अधिकृत किया जाता है।"

11.6. Thereafter, Secretary of U.P. Cooperative Institutional Service Board issued a letter dated 04.06.2019 addressed to Managing Director, U.P. Cooperative Bank Ltd. for apprising him that approval for termination of 50 Assistant Managers has been given by giving one month salary and also requested for further proceeding.

11.7. The contents of the letter dated 04.06.2019 are as under:-

"कृपया अपने कार्यालय पत्रांक प्रशा०-गोपन/2019-20/291 दिनांक 01.06.2019 का संदर्भ ग्रहण करने का कष्ट करे, जिसके द्वारा प्रमुख सचिव, सहकारिता अनुभाग-2 उ०प्र० शासन के कार्यालय पत्रांक-718/49-2-2019-145(52/2017) टी०सी० दिनांक 27.04.2019, आयुक्त एवं निबन्धक सहकारिता उ०प्र० लखनऊ के कार्यालय पत्रांक 514/अधि०-2-271/यू०पी०सी०बी० दिनांक 24.05.2019 तथा बैंक प्रबन्ध समिति की प्रस्ताव की प्रतियों संलग्न कर प्रेषित करते हुये वर्ष 2016 में नियुक्ति 50 सहायक प्रबन्धक (सामान्य) की सेवाये उ०प्र० सहकारी समिति कर्मचारी सेवा विनियमावली-1975 के विनियम संख्या-19 के प्राविधानों के अन्तर्गत एक माह का अग्रिम वेतन दे कर समाप्त करने का अनुमोदन प्रदान करने का अनुरोध किया गया है। अवगत कराना है कि उ०प्र० सहकारी समिति कर्मचारी सेवा विनियमावली-1975 के विनियम संख्या-19 के अन्तर्गत किसी कार्मिक के विरुद्ध सेवा-समाप्ति के सम्बन्ध में निर्णय लेने का अधिकार विनियम संख्या-21 के अनुसार बैंक की प्रबन्ध समिति में निहित है। सम्यक् विचारोपरान्त मण्डल द्वारा मुझे यह सूचित करने का निदेश हुआ है, कि प्रमुख सचिव, सहकारिता, उ०प्र० शासन लखनऊ के पत्र दिनांक 27.04.2019, आयुक्त एवं निबन्धक, सहकारिता, उ० प्र०, लखनऊ के पत्र दिनांक 24.05.2019 तथा बैंक की प्रबन्ध समिति द्वारा लिये गये निर्णय के अनुसार अग्रिम कार्यवाही किये जाने के सम्बन्ध में सहमति प्रदान कर दी गयी है।"

11.8. It is evident that the order dated 07.06.2019 was passed for termination of services of petitioners, which is annexed as Annexure Nos.1 to 26 in Writ-A No. 17783 of 2019 and as Annexure Nos.1 to 22

in Writ-A No. 17788 of 2019. There is no whisper in the order of Principal Secretary, Cooperative, about the illegal act of the petitioners. The qualification was changed by the competent authority and Registrar-cum-Commissioner was empowered under the provisions of the Act. Thereafter, selection process was completed.

11.9. Evaluating all the relevant correspondence in between the State Government and the Appointing Authority, the basis of the impugned termination orders are the letters written by Mr. M.V.S. Ramireddy, Principal Secretary, Department of Cooperative, Govt. of U.P., dated 27.04.2019 and 24.05.2019, as mentioned in above-mentioned para 11.1 and 11.3 (supra), in which, a direction was issued to the competent authority with the observation that appointment of irregularly appointed 50 Assistant Managers be cancelled and to file caveat in the High Court for effective pairvi. In pursuance of the aforesaid directions of the Principal Secretary of the concerned department, Board of Directors conducted a meeting on 30.05.2019 by issuing a formal resolution for cancellation of the appointment of 50 Assistant Managers and also resolved for filing of caveat as directed by the Principal Secretary and the Managing Director was also authorized to pass formal order. Thereafter, the impugned orders were passed. Therefore, this Court is of the view that impugned termination orders have been passed by the Appointing Authority only on the direction of the Principal Secretary of the concerned department. The resolution was passed by the Managing Committee, then the formal order was passed by the Managing Director. However, there is no application of mind of the Managing Committee as well as the Managing Director while passing the impugned orders. In the identical matter, Hon'ble Supreme Court in the case of ***M.P. State Cooperative Bank Limited, Bhopal Vs. Nanuram Yadav and others*** (supra) observed that merely on the basis of recommendation of any authority, termination of the employee cannot be done, if the proper application of mind was not applied.

12. In view of the above observations, the writ petitions are **allowed**. The impugned orders/decisions dated 07.06.2019, 04.06.2019, 30.05.2019, 24.05.2019 and 27.04.2019 are hereby ***set aside***. The petitioners be allowed to resume their duties, as they were working prior to the passing of the impugned orders, and the period from the date of termination till today will be treated as 'no work no pay'.

(Rajeev Singh,J.)

August 25, 2026

Arpan